

NOTICE

Hon'ble Court has been pleased to implement the following with effect from 12 October 2015:-

1. In all cases which are listed on or after 12 October 2015, next date fixed in the cases shall be fed on the website and no case shall be left undated.
2. The cases in which orders have been passed in the applications/petitions/appeals, on or after 1 July 2015, shall be listed.
3. In cases where orders have been passed prior to 1 July 2015 on applications filed for listing of the case but the cases have not been listed, the learned counsel may file fresh applications.
4. The listing application should contain the following particulars:-
 - i. the last date on which the case was listed;
 - ii. order, if any, that was passed on that date;
 - iii. the urgency for listing the case out of turn;
 - iv. the applicant should specifically state whether the case has been admitted or not;
 - v. the counsel name should be mentioned in exactly the same manner as in Advocate Roll and should also mention the Advocate Roll Number; and
 - vi. the person on whom the copy of the application/petition has been served, should also mention his name in the same manner as in the Advocate Roll and should also mention the Advocate Roll Number.
5. In future, even in respect of Senior Citizen, the application for urgent listing should be filed in the Court mentioning clearly whether the application pertains to a Senior Citizen with reliable documentary evidence regarding the age of the applicant.
6. In fresh petitions, learned counsel should fill-up the proforma relating to particulars of the case so that reporting and filing is expedited.

[Handwritten Signature]
D.R. (Listing)

05.10.2015

PROFORMA FOR FRESH FILING

1. Category _____
2. Cognizable by _____ Single Judge / Division Bench
3. District _____
4. Petitioner / Applicant _____
5. Respondent _____
6. Petitioner's Advocate Name, Roll No. & Year _____
7. Respondent's Advocate Name, Roll No. & Year _____
8. Notice No. (If any) _____
9. Court Fee Paid _____
10. No. of Affidavits attached _____

CRIME DETAILS (If any)

11. Crime No. & Year _____
12. Under Section _____
13. Police Station & Crime District _____

LOWER COURT/HIGH COURT DETAILS (If any)

14. Lower / High Court Case No. details _____
15. Lower / High court order date _____
16. Lower / High Court order passed by _____

EXTRA PARTIES & ADVOCATES (Add additional sheet,if required)

17. Extra Parties (Petitioner) _____
18. Extra Parties (Respondent) _____
19. Extra Advocates (Pet)(With Roll No. & Year) _____
20. Extra Advocates (Res)(With Roll No. & Year) _____

Advocate's name & signature

FOR OFFICE USE ONLY	
Case Type	_____
Case No.	_____ OF _____